

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.138/2020

Dated Wednesday, the 29th day of January, 2020

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

Smt. Veni Rettamalai,

W/d of late V.Kallu Pulli,

No.77, East North Street,

Edamalaipatti Pudur,

Trichy – 620 020. ...Applicant

(By Advocate M/S Ratio Legis)

Vs

1. Union of India rep. by

The General Manager,

Southern Railway,

Park Town,Chennai –600 003.

2. The Chief Works Manager,

Railway Workshop, Golden Rock,

Trichy – 620 004. ...Respondents

By Advocate Mr.P.Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to the service particulars of late V.Kallu Pulli and the latest representation dated 16.10.2019 and further to direct the respondents to extend family pension with effect from the date of death of her father i.e., 22.01.2011 with all the attendant benefits with admissible interest and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice.”

2. The applicant is the widow of late Kallu Pulli who retired on 30.06.1987 and died on 26.01.2011. The applicant's mother and husband predeceased on 04.08.2010 & 18.05.2003 respectively and hence the applicant who is eligible for family pension as a widowed daughter of the deceased employee represented on 17.01.2018 & 16.10.2019 for family pension duly attaching all the relevant documents which evoked no response and hence this OA.
3. When the matter came up for admission, learned counsel for the applicant would submit that applicant will be satisfied if the competent authority is directed to consider her representations dated 17.01.2018 & 16.10.2019 in Annexure A-2 & 3 and pass orders, within a stipulated time limit.
4. Mr.P.Srinivasan, senior standing counsel for Railways, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representations of the applicant on merits.
5. In view of the limited relief sought and without going into the merits of the case, the OA is disposed of in the following lines:

“The competent authority is directed to consider the representations of the applicant dated 17.01.2018 & 16.10.2019 in Annexure A-2 & 3 on the basis of the relevant

**rules and regulations and pass a reasoned and speaking order,
within a period of four months from the date of receipt of a
copy of this order. "**

**(T.JACOB)
MEMBER (A)**

29.01.2020

M.T.

**(P.MADHAVAN)
MEMBER (J)**